

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 202
IB-286/ND/2020**

IN THE MATTER OF:

Rajnikant Nanubhai Kapadi

...PETITIONER

Vs.

M/s. Samtex Desinz Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 04.03.2020

Coram:

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Op.-Creditor/F.C. :

For the Respondent/ Corporate-debtor :

ORDER

Counsels for both the parties are present. The learned counsel appearing on behalf of the corporate-debtor has submitted that he has completed e-filing of the reply on 28.02.2020 and the hard copy of the reply was filed on yesterday, but the same is not on records. The Registry is directed to place it on the records. Matter is adjourned to 31.03.2020.

-sd-

**(V.K. Subburaj)
Member (T)**

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**(Abni Ranjan Kumar Sinha)
Member (J)**